

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 226 – IA/30(AHM)2021
ITEM No. 227 – IA/69(AHM)2021
ITEM No. 228 – IA/375(AHM)2021
ITEM No. 229 – IA/454(AHM)2021
ITEM No. 230 – IA/476(AHM)2021
ITEM No. 231 – IA/548(AHM)2021
ITEM No. 232 – IA/1312(AHM)2023
In
CP(IB) 625 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

UCO Bank

V/s

K-Lifestyle & Industries Ltd

.....Applicant

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Advocate in (IA/30/2021) &
: (IA/454/2021)
: Mr. Prateek Gupta, Advocate in (IA/69/2021)
: Mr. Arjun Sheth, Advocate in (IA/548/2021)
: Mr. Harmish Shah, Advocate in (IA/476/2021)
: Mr. Archit Jani Advocate in (IA/1312/2023)
For the Respondent/RP : Mr. Atul Sharma, Advocate in (IA/69/2021),
: (IA/1312/2023)
: None in (IA/454/2021)

ORDER
(Hybrid Mode)

IA/69(AHM)2021 & IA/375(AHM)2021

Learned Counsel for the Respondent/RP submits that now response by way of affidavit reply has been filed through E-mode only yesterday evening with a copy to the opposite learned counsel for the applicant. How the physical copy yet has not been filed.

Learned Counsel for the applicant seeks and granted two weeks' time to file rejoinder, if any, with advance copy to the opposite counsel.

IA/454(AHM)2021 & IA/476(AHM)2021

Learned Counsel for the Respondent/RP states that status quo order was given by this Tribunal vide order dated 19.07.2021 against the demolition of the property of the Corporate Debtor, which is still in operation.

Pleadings are completed in this matter.

IA/548(AHM)2021

Mr. Atul Sharma, Advocate for the Respondent/RP submits that Resolution Professional is ready to reconsider his stand subject to direction of this Tribunal.

Resolution Professional is given the liberty to reconsider its decision in the matter and file an affidavit to that effect on the next date of hearing with advance copy to the opposite learned Counsel.

IA/1312(AHM)2023

Learned Counsel for the applicant submits that this matter is to be argued by the Senior Advocate (Advocate General of Gujarat High Court) who is not available not in the town. Hence, he requested for adjournment, which is not opposed by the learned Counsel for the Respondent/RP. Hence, matter stand adjourned.

Re-list all the matters on 03.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)